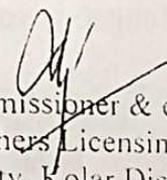


CONDITIONS:-

1. Licensee should follow the conditions laid down in Section 6(4) of Karnataka Regulation of Stone Crushers Act 2011 & Rules 2012, The Licensee should establish the crusher in his name and should not transfer this License to anybody.
2. As per KSPCB, Bangalore Consent letter No:AW-312168/PCBID: 78596 Dated:12-04-2019 Licensee should adhere to the conditions laid by the Karnataka State Pollution Control Board, Bangalore.
3. A buffer Zone of no development shall be maintained around safer zone.
4. Action shall be initiated to construct an appropriate boundary wall around it and there shall be planting of tall growing foliage bearing perennial trees all along the boundaries. At least five such rows of tall growing leafy trees shall form a curtain to the surrounding area so that there is no escape of dust particles to its surrounding limits.
5. Link roads and internal roads within the Safer Zone shall be properly metalled within one year and maintained so that fugitive emission is reduced. The ambient air quality in the Safer Zone shall conform to the National Ambient Air Quality Standards as specified in Environment (Protection) Seventh Amendment Rules 2009.
6. The entire area shall have a planned rain water harvesting system over a period of 3 years so that the location is self reliant as far as water requirement is concerned.
7. This License is subject to any judgments of Hon'ble Supreme Court/Hon'ble High Court or any other courts that may be pounced from time to time in said matter of Safer Zone.
8. Licensee should procure the ordinary building stone (Raw Material) from the authorized lease holder of Department of Mines & Geology.
9. The Licensee should produce MDP as per KMMCR 1994, as and when inspection of the area by the authorized officers.
10. The Licensee should submit monthly return regarding procurement of building stone on or before 10th of succeeding month.
11. This Licensee will be subjected to be cancelled without any prior intimation if violating any of the above norms.
12. The licensee should strictly adhere to the relevant Acts and Rules pertaining to Revenue Department (Karnataka Land Revenue Act 1968), Labour Department, Factories and Boilers department (Factories Act 1948) and Karnataka State Pollution Control Board.


 Deputy Commissioner & chairman,
 District Stone Crushers Licensing & Regulation
 Authority, Kolar District

To,
 Sri S.Kumar
 Millennium Crusher
 Devarayasamudra Village
 Avani Hobli, Mulbagal Taluk
 Kolar District.



GOVERNMENT OF KARNATAKA

Office of the Deputy Commissioner, Zilla Adalitha Bhavana, Kolar-563103

E-mail: deo.kolar@gmail.com

Telephone : 08152-222001

Date: 10-05-2019

FORM-C

(See Rule 3(2))

Licensee for Stone Crusher

License No: 03/2019-20/580

The License for the establishment of a Stone Crusher in favour of Sri S. Kumar in the name of M/s Millennium Crusher in Sy No: 790 of Devarayasamudra village, [falling within the Safer Zone declared vide notification No. ಗಭೂಇ:ಹಿಭೂವಿ:ಜೆ.ಕ್ರ:ಅಧಿಸೂಚನೆ:2018-19 Dated 27-02-2019 and published in the Karnataka Gazette on dated 07 March 2019] to an extent of 1-14 Acres in Sy No. 790 as shown in appended sketch, in Mulbagal Taluk, Kolar District is accorded for a period of five years from the date of issue. The license should strictly adhere to the relevant Act and Rules.

The license is valid up to: 31-03-2024.


Deputy commissioner & Chairman
District Stone Crusher Licensing and
Regualtion Authority, Kolar District

To,
Sri S.Kumar
Millennium Crusher
Devarayasamudra Village
Avani Hobli, Mulbagal Taluk
Kolar District.